

Declaration of Assets in the form of real estate or investments as per the Full Court resolution dated 8th July, 2008.

- A. Name of Judge: Rajiv Sahai Endlaw
 B. Spouse
 C. Dependent family members and relationship
 C.1 Dependent No.1: Son

1. Real Estate (immoveable property)

1.1 Real Estate (immoveable property) of the Judge

S.No.	Description	Remarks
1.	2 ½ storied house with basement constructed over land ad-measuring 212.5 sy. yds. at Bengali Market, New Delhi.	Acquired before assuming office as judge.
2.	Commercial flat ad-measuring 370 sq. ft. on 5 th floor in Nehru Place, New Delhi.	Acquired before assuming office as judge.
3.	Plot of land ad-measuring 135 sq. mtr. in a sector developed by HUDA.	Acquired before assuming office as judge.
4.	Commercial space ad-measuring 288 sq. ft. on the second floor in Sushant Lok, Gurgaon.	Acquired/paid for fully before assuming office as judge, sale deed executed after assuming office.
5.	50% share in commercial space ad-measuring 2608 sq. ft. on the ground floor in Gurgaon. The remaining 50% is owned by spouse.	Acquired before assuming office as judge.
6.	50% share in commercial space ad-measuring 1000 sq. ft. at Sohna Road, Gurgaon. The remaining 50% is owned by spouse.	Acquired vide sale deed dated 11.07.2008 after assuming office as judge on 11.04.2008.
7.	Booking for two commercial flats ad-measuring 400 sq. ft. each in Delhi.	The bookings were made long prior to assumption of office as judge and have been partly paid before that date and further payments have been made thereafter also.
8.	50% share in residential Flat measuring 2000 sq. ft. on 7 th Floor, Hailey Road, New Delhi. The remaining 50% is owned by spouse.	Acquired in May, 2015 from personal savings of self, spouse and children including in PPF accounts and by raising home loan.

1.2 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks
1.	Commercial space ad-measuring 636 sq. ft. on 14 th floor at Nehru Place, New Delhi.	Acquired before assuming office as judge.
2.	Commercial space ad-measuring 968 sq.ft. on 3 rd Floor in Connaught Place, New Delhi.	Acquired before assuming office as judge.
3.	Commercial space ad-measuring 387 sq. ft. on ground floor in Connaught Place.	Acquired before assuming office as judge.
4.	50% share in commercial space ad-measuring 2608 sq. ft. on the ground floor in Gurgaon. The remaining 50% is owned by husband.	Acquired before assuming office as judge.
5.	50% share in commercial space ad-measuring 1000 sq. ft. at Sohna Road, Gurgaon. The remaining 50% is owned by husband.	Acquired vide sale deed dated 11.07.2008 after assuming office as judge on 11.04.2008
6.	Single storied house built up on 215 sq. yds. in Sushant Lok, Gurgaon.	Acquired prior to assumption of office as a judge by the spouse.
7.	Booking for a residential flat in Dehradun.	Partly paid before assumption of office as judge and remaining instalments to be paid.
8.	Plot of land ad-measuring 731.25 sq. mtr. at Greater Noida with construction thereon.	The plot was acquired before assumption of office as judge and the minimum required construction thereon was carried out after assumption of office as judge.
9.	50% share in residential Flat measuring 2000 sq. ft. on 7 th Floor, Hailey Road, New Delhi. The remaining 50% is owned by husband.	Acquired in May, 2015 from personal savings of self, spouse and children including in PPF accounts and by raising home loan.

1.3 Real Estate (immoveable property) of the Judge's dependant.

S.No.	Description	Remarks
1.	Does not own any immovable property.	

2. Investments

2.1 Investments of the Judge

2.1.1 Shares

S.No.	Description	Number	Remarks
	--NIL--		

2.1.2 Mutual Funds

S.No.	Description	Number	Remarks
1.	Investments in mutual funds app. of Rs.35 lacs at the time of investment, jointly with spouse.		Since prior to assumption of office as judge.

2.1.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	PPF account since the year 1989.		Since prior to assumption of office as judge.
2.	FD of app. Rs.1 lac as Karta of HUF		Out of savings of before assuming office as judge and from assets aforesaid.

2.2 Investments of the Judge's Spouse

2.2.1 Shares

S.No.	Description	Number	Remarks
	Total investment not more than of Rs.5 lacs.	Not more than 1000 shares of any company.	Since prior to assumption of office as judge.

2.2.2 Mutual Funds

S.No.	Description	Number	Remarks
1.	Investments in mutual funds app. of Rs.35 lacs at the time of investment, jointly with spouse; as per para 2.1.2.		Since - prior to assumption of office as judge.

2.2.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	PPF account since the year 1990.		Since prior to assumption of office as judge.
2.	Polices of Life Insurance with Max		Since prior to assumption of office as judge.

2.3 Investments of the Judge's Dependant

2.3.1 Shares

S.No.	Description	Number	Remarks
1.	--NIL--		

2.3.2 Mutual Funds

S.No.	Description	Number	Remarks
1.	--NIL--		

2.3.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	PPF account since the year 1997		
2.	Policies of Life Insurance with MAX, Birla Sun Life & LIC		Since prior to assumption of office as judge.

Signature of the Judge

Date: 30th August, 2016